1	2	3	4	5
21	Orissa	497.31	22.70	37.60
22	Punjab	642.51	17.20	18.70
23	Rajasthan	568.15	42.80	29.70
24	Sikkim	741.68	0.20	25.90
25	Tamil Nadu	559.77	61.30	19.70
26	Tripura	555.79	1.30	22.50
27	Uttar Pradesh	532.12	130.30	34.10
28	Uttarakhand	602.39	6.40	26.20
29	West Bengal	572.51	57.90	24.40
30	Pondicherry	506.17	0.70	9.90
	ALL INDIA	578.80	807.60	25.70

Note: The new poverty lines have been generated for all the states including the north-eastern states. However, in the absence of adequate data, the expert group has suggested use of poverty line of the neighboring states for union territories.

Source: Tendulkar Committee Estimates of Poverty released by The Planning Commission.

Release of funds for ray in A.P.

1809. SHRI NANDI YELLAIAH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Andhra Pradesh Government has recently sent a proposal for Rs. 5,000 crores to the Central Government for immediate release of funds out of the said amount for 'Rajiv Awas Yojana' for construction of pucca houses to the poor in every slum area of the State;

(b) if so, the details of various slum areas to be covered under the said project;

(c) whether necessary funds had been released immediately under the said project; and

(d) if not, the reasons for the delay?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) The Government of Andhra Pradesh had submitted a draft Slum Free State Plan of Action

under the preparatory phase of Rajiv Awas Yojana (RAY) *i.e.* the Slum Free City Planning Scheme in September, 2010. This Plan of Action covered 25 Urban Local Bodies (ULBs) and the fund requirement for the first year for the construction of houses in the slums was indicated at Rs. 3091.26 crores.

(c) and (d) 'Rajiv Awas Yojana' has been approved on 2nd June, 2011. Under the Scheme, Central Government support will be calculated and dependent on the State/City Plans of Action and funds are to be released on the basis of projects. Detailed Project Reports have not been received from the Government of Andhra Pradesh as per the guidelines of Rajiv Awas Yojana. However, for undertaking the preparatory activities including preparation of Slum Free City Plans of Action and Detailed Project Reports, the Government of India has released Rs. 14.41 crores under the preparatory phase of the Rajiv Awas Yojana *i.e.* Slum Free City Planning Scheme.

Regulatory body for protection of home buyers

1810. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether there is any agenda or any protocol reign existing to protect the interest of the buyers who buy home from their very hard money and to ensure the best quality of home, as currently there is no regulatory system in this regard;

(b) whether the Ministry has received any representation in this regard;

(c) if so, the details of action taken by the Ministry in this regard; and

(d) by when Government will finalize draft regulation in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (d) 'Land' and 'Colonisation' being State subjects, the primary responsibility for regulating/controlling the Real Estate Industry rests with the State Governments/Urban Local Bodies (ULBs)/Development Authorities under the provisions of respective State Town & Country Planning/Development Authority Acts. The contract between buyers and sellers is covered under Indian Contract Act, 1972 and other Consumer Protection Acts. Criminal misdeeds are also covered under various provisions of Civil Procedure Code and Criminal Procedure Code.